

Central Administrative Tribunal Lucknow Bench Lucknow.

Review Application No. 31/2007 in O.A. No. 101/2007

This, the 7th day of November, 2007

Hon'ble Mr. Justice Khem Karan, Vice Chairman

1. Secretary, Department of Posts, Govt. of India, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow
3. Superintendent of Post Offices, Sitapur Division, Sitapur

Applicant

By Advocate: Shri G.K.Singh

Versus

Dharmendra Kumar Shukla

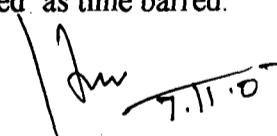
Respondents

ORDER

By Hon'ble Mr. Justice Khem Karan, Vice Chairman

This Review Application arising out of order dated 9.8.2007 passed in O.A. 101/2007 has been filed after expiry of period of limitation but with an application for condonation of delay.

In view of the full Bench decision of Andhra Pradesh High Court in **G. Narasimha Rao Vs. Regional Joint Director of School Education, Warangal and others 2005 (4) SLR 720**, Tribunal has no power to condone the delay in filing the Review Application. Moreover, grounds for review are also not such, on which review can be entertained. So, the Review Application is rejected as time barred.


7.11.07
Vice Chairman

HLS/-

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clerk 7.11.07
for copy 7.11.07
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